



**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

Criminal Appeal No 624 of 2022
(Arising out of SLP (Crl) No 3060 of 2022)

Sanjay Bhatt

Appellant

Versus

State of Uttar Pradesh and Another

Respondents

ORDER

- 1 Leave granted.
- 2 The appellant was convicted by the Sessions Court of offences punishable under Sections 147, 148 and 302 read with Sections 149 and 201 of the Indian Penal Code on 25 August 2014 and has been sentenced to suffer imprisonment for life for the substantive offence of murder.
- 3 Criminal Appeal No 3481 of 2014 is pending before the High Court of Judicature at Allahabad for almost eight years. The application for suspension of sentence was dismissed on 30 August 2016. The High Court has dismissed the subsequent application by the impugned judgment dated 1 October 2019. The appellant has undergone over 11 years and 8 months of actual



custody without remission.

- 4 Notice was issued on 28 March 2022, in pursuance of which the State of Uttar Pradesh is represented by its counsel, Mr Ronak Karanpuria.
- 5 Having regard to the length of imprisonment undergone and since there is no immediate possibility of the appeal being heard for final disposal by the High Court, we deem it appropriate and proper that the appellant be released on bail pending the disposal of Criminal Appeal No 3481 of 2014, subject to such terms and conditions as may be imposed by the Sessions Court.
- 6 The appeal is accordingly disposed of.
- 7 Pending applications, if any, stand disposed of.

.....J.
[Dr Dhananjaya Y Chandrachud]

.....J.
[Surya Kant]

New Delhi;
April 13, 2022
CKB



ITEM NO.21

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No.3060/2022

(Arising out of impugned final judgment and order dated 01-10-2019 in CRLMSBA No.6/2018 passed by the High Court of Judicature at Allahabad)

SANJAY BHATT

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(With I.R. and IA No.42809/2022-CONDONATION OF DELAY IN FILING and IA No.42812/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.42811/2022-EXEMPTION FROM FILING O.T. and IA No.42813/2022-EXEMPTION FROM FILING AFFIDAVIT)

Date : 13-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. Rajul Bhargava, Sr. Adv.
Mr. Kartikeya Bhargava, AOR

For Respondent(s) Mr. Ronak Karanpuria, Adv.
Mr. Surjeet Singh, Adv.
Mr. Vishwa Pal Singh, AOR



**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Leave granted.
- 2 In terms of the signed order, the appeal is disposed of and the appellant be released on bail pending the disposal of Criminal Appeal No 3481 of 2014, subject to such terms and conditions as may be imposed by the Sessions Court.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Court Master

(Signed order is placed on the file)